

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1368
TO BE ANSWERED ON 30.07.2026**

ENFORCEMENT OF CHILD LABOUR ACT

1368. MS. SWATI MALIWAL:

Will the Minister of Labour and Employment be pleased to state:

- (a) the status of enforcement of the Child Labour (Prohibition and Regulation) Act, 1986 across States/UTs and whether Government has reviewed the effectiveness of rescue operations and conviction outcomes under the Act;**
- (b) whether shortage of labour inspectors has been assessed as a factor affecting enforcement and rescue operations and the steps being taken to strengthen inspection machinery;**
- (c) the steps taken to ensure that the rescued children are being provided adequate rehabilitation, education, compensation and reintegration support and the measures in place to prevent re-trafficking; and**
- (d) the steps taken by Government to strengthen the functioning of Child Welfare Committees across States/UTs?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Government is pursuing multipronged strategy to eliminate child labour and to rehabilitate them and has taken various legislative, administrative and digital measures. These include enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986 and framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The rules provide for District Nodal Officer (DNO), task force at district level under the chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced. Model State Action Plan and SOP have also been framed enumerating action required to be taken by respective states for eradication of child labour. Responsibility lies with respective State Govt /UT administrative to enforce the Act provisions in establishments falling within their sphere.

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The Standard Operating Procedure (SOP) issued by the Ministry outlines the roles and responsibilities of stakeholders and prescribes procedures for identification, rescue, rehabilitation and education of child labour in coordination with Child Welfare Committees and other relevant authorities. The Central Government is also implementing the Centrally Sponsored Scheme *Mission Vatsalya* in all States and UTs to deliver various services including education, vocational training, health care, counselling for children in difficult circumstances including rescued children.

Under the Juvenile Justice (Care and Protection of Children) Act, 2015, as amended in 2021, Child Welfare Committees (CWCs) are empowered to take decisions regarding children in need of care and protection, keeping their best interests in view. The CWCs also monitor the functioning of Child Care Institutions.
